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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.110 of 1993

DATE OF JUDGMENT: 1st March 1993.

BETWEEN:

1. Mr. N.Jayakumaran
2. Mr. SKR Prasad
3. Mr. K.Krishna Rao
4. Mr. RN Swamy
5. Mr. A.George
6. Mr. V.Chellappa
7. Mr. D.Venkataswamy

.. ..

Applicants

AND

~~U.P. Central Railway,  
South Central Railway,  
Secunderabad-500371.~~

2. The Chief Personnel Officer,  
S.C.Railway,  
Secunderabad.
3. The Chief Commercial Manager,  
S.C.Railway,  
Secunderabad.
4. The Divisional Railway Manager (BG),  
S.C.Railway,  
Secunderabad.
5. The Senior Divisional Commercial Manager (BG),  
S.C.Railway,  
Secunderabad.
6. The Senior Divisional Personnel Officer (BG),  
S.C.Railway,  
Secunderabad.

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Respondents

COUNSEL FOR THE APPLICANTS: Mr. M.C.Pillai, Advocate  
COUNSEL FOR THE RESPONDENTS: Mr. J.R.Gopala Rao, SC for Rlys

contd...

Copy to:-

1. The General Manager, South Central Railway, Sec-bad-371.
2. The Chief Personnel Officer, South Central Railway, Secunderabad.
3. The Chief Commercial Manager, South Central Railway, Secunderabad.
4. The Divisional Railway Manager(BG), South Central Railway, Secunderabad.
5. The Senior Divisional Commercial Manager(BG), South Central Railway, Secunderabad.
6. The Senior Divisional Personnel Officer(BG), South Central Railway, Secunderabad.
7. One copy to Sri. M.C.Pillai, advocate, Flat No.304, Kakatiya Apartments, Habsiguda, Hyd.
8. One copy to Sri. J.R.Gopal Rao, SC for Railways, CAT, Hyd.
9. One spare copy.

Rsm/-

10/10/83

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CORAM:

Hon'ble Shri R.Balasubramanian, Member (Admn.)

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
SHRI R.BALASUBRAMANIAN, MEMBER (ADMINISTRATION)

When the case was called, Mr. M.C.Pillai stated that the Railway Board had issued instructions on the subject vide their Order No. PC/3/01/CRC/1, dated 27.1.1993. According to the Para 4.2 of this order, such selection (selection which is assailed in the OA) which has not been finalised by 1.3.1993 should be abandoned. Mr. J.R.Gopala Rao, Standing Counsel for the Railways, categorically stated that the Railways have not (emphasis added) finalised the assailed selection till today. In view of this, the OA becomes infructuous. Shri Pillai, however, <sup>strongly</sup> argued that the applicant is entitled to financial benefits from the date posts are vacant. We are surprised at this argument in that the applicant claims benefit when he has not yet been selected. The OA is rejected with no order as to costs.

(Dictated in the open Court).

R.Balasubramanian  
(R.BALASUBRAMANIAN)  
Member (Admn.)

T.C. Reddy  
(T.CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated: 1st March 1993.

DR Registration

(contd --)

O.A.110/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR.

DATED: 11/3/1993

ORDER/JUDGMENT:

R.P. / C.P. / M.A. No. \_\_\_\_\_

110/93

R.A. No. \_\_\_\_\_

(W.P. No. \_\_\_\_\_)

Admitted and Interim directions issued.

Allowed

Disposed of with directions.

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

← No order as to costs.

pvm

